

## ACT No. XXI OF 1885.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 26th  
October, 1885.)*

### An Act to amend the Madras Civil Courts Act, 1873.

WHEREAS it is expedient to amend the Madras Civil Courts Act, 1873; It is hereby enacted as follows:—

III of 1873.

1. (1) This Act may be called the Madras Civil Courts Act, 1885; and

Short title and commencement.

(2) It shall come into force at once.

III of 1873.

2. To section 5 of the Madras Civil Courts Act, 1873, the following shall be added, namely:—

Addition to section 5 of Act III of 1873.

“The places fixed for any Court under this section shall be deemed to be within the local jurisdiction of that Court.”

3. To section 11 of the same Act the following shall be added, namely:—

Addition to section 11 of the same Act.

“If the High Court assigns the same local jurisdiction to two or more District Munsifs, it shall declare which of them shall be deemed the Principal District Munsif, and the other, or others, shall be called Additional District Munsifs, and shall take cognizance only of such suits and applications as may, by special or general order in this behalf, be directed by the District Judge.”

4. (a) In section 22 of the same Act, before the words “be final”, and

Amendment of sections 22 and 23 of the same Act.

(b) in section 23 of the same Act as amended by Act XIX of 1877, before the words “be suspended or removed”,

the

the words "subject to the control of the High Court" shall be inserted.

5. In section 28 of the same Act—

- (a) before the words "Subordinate Judge", in both places where they occur, the words "District or" shall be inserted;
- (b) after the words "rupees fifty" the words "or on the recommendation of the High Court up to any amount not exceeding rupees two hundred" shall be inserted.